

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
192/2007

IN THE MATTER OF:

H. B. Stock Holdings Ltd.

.... Petitioner/Applicant

v.

M/s. DCM Shriram Industries Ltd. & Ors.

.... Respondent

Order Under Section 397/398

Order delivered on 19.01.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Ms. Sreejita Mitra & Mr. Anant Garg, Adv.
Ms. Veronica Mohan and Adv. Mayukh Mishra
(Fox Mandal), Adv. for Respondent No. 22
Mr. Yogendra S Bhaskar, for R-16
Ms. M. Vidhya, Adv. Co. Pet. No. 192/2007

ORDER

Ld. Counsel for the petitioner prayed for adjournment on the ground that there is a marriage in his family. We find that on 12.05.2022, the matter had to be adjourned on account of the poor video connectivity at the end of the petitioner. On 07.07.2022, there was a joint request by the counsels for the parties for the adjournment. On 01.09.2022, again the Ld. Counsel for the petitioner sought adjournment on the ground that he was unable to appear before this Tribunal physically. Yet again on 20.10.2022, there was a joint request for adjournment. We are unable to appreciate the repeated request for adjournment without any fruitful ramifications. In the wake, we reluctantly accept the request advanced on behalf of the petitioner for yet

another adjournment subject to payment of the cost of ₹10,000/- to be deposited in the Prime Minister National Relief Fund.

List the matter for physical hearing on 07.03.2023.

SD/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

SD/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

19.01.2023
Ritu Sharma